

# eCommittee Newsletter

(For Internal Circulation Only)

December 2016



## eCommittee Supreme Court of India

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### **Meeting of the Sub-Committee to suggest Common Case Types, Purpose Types, Adjournment Types and Disposal Types.**

The fourth meeting of Sub-Committee was held on 14<sup>th</sup> December 2016 in the office of eCommittee. The meeting was attended by Mr. Justice Vedpal, Judge (Retd.), Allahabad High Court, Mr. Justice G.M. Akbarali, Judge (Retd.), High Court of Madras and Umesh Sharma, District Judge (Retd.), Rajasthan. After detailed discussions, the Sub-Committee arrived at tentative Adjournment Types, Purpose Types and Disposal Types. The proposed common types were sent to Mr. Ashish Shiradhonkar, Technical Director, NIC, Pune, for his views and suggestions, if any. The Sub-Committee resolved to meet again on 10<sup>th</sup> January 2017 to finalize the Common Case Types, Purpose Types, Adjournment Types and Disposal Types.

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### **Funds Requisition for Solar Energy**

The Government's Sanction Order dated 14<sup>th</sup> August 2015 for Phase-II of eCourts Mission Mode Project provides for Solar Energy at 5% Court Complexes in the country. Detailed Project Reports (DPRs) for installing Solar Plants were invited from all the High Courts. The eCommittee has already taken a decision on 12<sup>th</sup> July 2016 that Rs. 15 lacs per Court Complex, as referred in the Expenditure Finance Committee (EFC) Note on Funds Estimate, can be considered for disbursement to

all the High Courts subject to the following conditions:

- A) That the DPR along with funds estimate is received from the High Court
- B) That if the funds requirement of a particular Court Complex exceeds ₹ 15 lakh, the balance amount additionally required should be committed to be provided by the State Government.
- C) It should be ensured by the concerned High Court that the balance funds (if any) will be provided by the State Government.

The amount of Rs. 15 lakh would be released only on receipt of this commitment.

eCommittee has received certain Detailed Project Reports from High Courts where project cost has been estimated by taking into account Central Finance Assistance (CFA) from Ministry of New and Renewable Energy. However, some communications were received from Central Project Co-ordinators suggesting that no CFA is applicable for any type of Government Building, Government Institution, Government Organizations including PSUs. eCommittee has requested for clarification from Ministry of New and Renewable Energy.

Funds requirement as on 13<sup>th</sup> December 2016 for Solar Power Plants was sent to the Department of Justice for release of Rs. 720.57 lacs for installing Solar Power Plants at 51 locations. The details of the fund requisitions

for Solar Power Plants are as under:

S. No.	High Court	Identified Locations as per DPR	Total amount to be released (Lacs)
1.	Bombay	25	375
2.	Chhattisgarh	6	57.54
3.	Gauhati - Assam	6	90
4.	Himachal Pradesh	2	30
5.	Jammu & Kashmir	5	75
6.	Punjab & Haryana	6	90
7.	Sikkim	1	3.03
<b>Total</b>		<b>51</b>	<b>720.57</b>

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### **Training Programme on Cyber Law, Cyber Crime and Electronic Evidence**

Three Days Training Programme on Cyber Law, Cyber Crime and Electronic Evidence was conducted at Sardar Vallabhbhai Patel National Police Academy, Hyderabad, from 5<sup>th</sup> to 7<sup>th</sup> December 2016 and 8<sup>th</sup> to 10<sup>th</sup> December 2016 where 24 and 25 Judicial Officers participated in the training programme respectively. The purpose of this training is to short-list Judicial Officers who have the capacity to be trained as trainers after going through extensive advance training on Cyber Law, Cyber Crime and Electronic Evidence to be held in early 2017.

The Police Academy has requested eCommittee to send the names of short-listed

Judicial Officers for extensive and advanced training so that they are trained as Master Trainers. The Academy has also sought inputs of the eCommittee for subject matter to be included in the extensive training programme.

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### **Nomination of Dr. (Mrs.) Swati P. Sardesai, Ex-DDG, NIC, Pune, as Honorary Consultant to eCommittee**

Case Information System, National Core (CIS – NC) 1.0 as well as Case Information System 2.0 were prepared and successfully executed by the team of NIC, Pune under the stewardship of Dr. (Mrs.) Swati P. Sardesai, DDG, NIC, Pune.

Recently, the eCourts website was improved and replaced by a new eCourts website which is in operation at present. There are several new and useful features in the new website. The said improvements of the website were made under the able guidance of Dr. (Mrs.) Swati P. Sardesai. She has also made immense contribution towards Change Management Programme.

Dr. Sardesai has superannuated on 30th November 2016. Considering her knowledge and experience as DDG, NIC her services were thought to be useful to the eCommittee, for carrying forward change management programme, finalizing specifications of hardware, technological advances and for laying down guidelines for various schemes

and programmes for future also. The Hon'ble Chairman, eCommittee, was pleased to appoint Dr. (Mrs.) Swati P. Sardesai, Ex-DDG, NIC, Pune, as Honorary Consultant on 13<sup>th</sup> December 2016 . She would be provided Travel Allowance whenever she travels from Pune to Delhi or any other place as requested by eCommittee.

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### **New Version of eCourts Website ([http://www.ecourts.gov.in/ecourts\\_home/](http://www.ecourts.gov.in/ecourts_home/)) :-**

NIC, Pune has introduced new version of eCourts website. The said website was opened for public on 17th December 2016. After its satisfactory and seamless operation, the same would be inaugurated formally at a later stage. Highlights of the new website are as under :

#### **Highlights of the new web site version**

#### **Technical Changes**

##### **1. Latest UI Features:**

The web site is developed considering the latest trends and features in UI Development.

##### **2. Responsive Web Design:**

Responsive web design makes the page look good on all devices, such as computer, tab, mobile etc.

##### **3. Single Page Application(SPA)**

Single-Page Applications (SPAs) are Web apps that load a single HTML page

and dynamically update that page as the user interacts with the app. SPAs use AJAX and HTML5 to create fluid and responsive Web apps, without constant page reloads.

4. It is lighter version in respect to images size and response of search result.
5. GIGW Standards followed while development of Web Site.
6. The website is visually impaired friendly as it complies with web content accessibility guidelines version 2.0 (WCAG2.0) level AA of World Wide Web consortium (W3C).

#### **Functional Changes**

7. On main page user can view following counts
  - District & Taluka Courts
  - Pending Cases
  - Orders / Judgements
  - Cases Listed Today
8. New search option - **Search case by CNR number** – is provided for the user which by-pass all selection criteria and provides search of the case by country wide unique CNR number
9. In the new web site, there is no need to select the Court Complex for every search tab. It needs to be selected only once.

10. Alpha numeric captcha (which is also accessible friendly) has been implemented for security purpose.

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**Training Programme on Project Management for Central Project Coordinators of High Courts or other nominees involved in eCourts Mission Mode Project**

The eCommittee in its meeting held on 8<sup>th</sup> November 2016 has accepted in principle the proposal of Indian Institute of Management, Bangalore for three days training programme on Project Management for Central Project Coordinators of High Court or other nominees involved in eCourts Mission Mode Project as part of its Executive Education Programme. The eCommittee has approved in principle that the three days training programme would be for Central Project Coordinators of High Court, Members of eCommittee and nominees of Department of Justice, if any. Now, IIM, Bangalore has called for nominations for the training programme. The proforma which is to be sent to IIM, Bangalore will be sent to all the Central Project Coordinators for seeking nominations from their High Court for the training programme.

**Status of Memorandum of Understanding as on 31st December 2016**

The status of Memorandum of Understanding(s) between the Government of

India and the State Government and the High Court concerned for ownership/taking on stock of hardware, maintenance, replacement etc. executed as on 31st December 2016 is as follows:

S.No.	High Court	State
1.	Allahabad	Uttar Pradesh
2.	High Court of Judicature at Hyderabad	Andhra Pradesh
3.	Bombay	Goa
4.	Chhattisgarh	Chhattisgarh
5.	Gujarat	Gujarat
6.	Himachal Pradesh	Himachal Pradesh
7.	Karnataka	Karnataka
8.	Madhya Pradesh	Madhya Pradesh
9.	Manipur	Manipur
10.	Madras	Puducherry
11.	Meghalaya	Meghalaya
12.	Orissa	Odisha
13.	Patna	Bihar
14.	Punjab & Haryana	Chandigarh
15.	Punjab & Haryana	Haryana
16.	Punjab & Haryana	Punjab
17.	Rajasthan	Rajasthan
18.	Sikkim	Sikkim
19.	High Court of Judicature at Hyderabad	Telangana
20.	Calcutta	West Bengal

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**Status of Utilization (Phase II of e-Courts Project) as on 31st December 2016**

Sr. No.	High Court	Total Fund Utilized (in Crore)
1	Bombay	29.26
2	Chhattisgarh	3.13
3	Gauhati- Assam	4.1
4	Gauhati – Mizoram	0.55
5	Gauhati – Nagaland	0.75
6	Himachal Pradesh	1.3
7	Jammu & Kashmir	2.14
8	Kerala	3.48
9	Madhya Pradesh	7.36
10	Madras	12.45
11	Manipur	0.43
12	Orissa	4.34
13	Patna	7.28
14	Punjab & Haryana	11.89
15	Rajasthan *	7.99
16	Sikkim	0.18
17	Tripura	0.97
	<b>Total</b>	<b>97.60</b>

\* Provisional Utilization Certificate

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**Status of Data Migration on CIS 2.0 in the country as on 3<sup>rd</sup> January 2017**

Sr. No	State	Number of Establishments			Progress %
		Total	Yet to be Migrated into CIS 2.0	Migrated in CIS 2.0	
1	Andaman and Nicobar	4	4	0	0.00
2	Andhra Pradesh	269	269	0	0.00
3	Assam	111	21	90	81.08
4	Bihar	117	15	102	87.18
5	Chandigarh	3	0	3	100.00

Sr. No	State	Number of Establishments			Progress %
		Total	Yet to be Migrated into CIS 2.0	Migrated in CIS 2.0	
6	Chhattisgarh	120	0	120	100.00
7	Delhi	33	0	33	100.00
8	Diu and Daman	2	0	2	100.00
9	DNH at Silvassa	1	0	1	100.00
10	Goa	16	0	16	100.00
11	Gujarat	335	0	335	100.00
12	Haryana	131	0	131	100.00
13	Himachal Pradesh	90	0	90	100.00
14	Jammu and Kashmir	26	3	23	88.46
15	Jharkhand	88	38	50	56.82
16	Karnataka	429	13	416	96.97
17	Kerala	347	66	281	80.98
18	Madhya Pradesh	42	0	42	100.00
19	Maharashtra	618	0	618	100.00
20	Manipur	20	13	7	35.00
21	Meghalaya	7	0	7	100.00
22	Mizoram	9	5	4	44.44
23	Orissa	227	56	171	75.33
24	Punjab	150	0	150	100.00
25	Rajasthan	698	89	609	87.25
26	Sikkim	10	0	10	100.00
27	Tamil Nadu	465	25	440	94.62
28	Telangana	144	129	15	10.42
29	Tripura	35	0	35	100.00
30	Uttar Pradesh	410	172	238	58.05
31	Uttarakhand	86	12	74	86.05
32	West Bengal	237	165	72	30.38
	<b>Total</b>	<b>5280</b>	<b>1095</b>	<b>4185</b>	<b>79.26</b>